

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA  
UNSTARRED QUESTION No.2022  
TO BE ANSWERED ON FRIDAY, DECEMBER 29<sup>th</sup>, 2017/PAUSHA 08,  
1939 (SAKA)**

**EXPLOITATION OF CUSTOMERS POST GST**

**†2022. SHRI PRATAPRAO JADHAV:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken cognizance that customers are being exploited in the name of Goods and Services Tax (GST);
- (b) if so, the steps being taken by the Government to check it along with the number of complaints received in this regard so far; and
- (c) the extent to which these complaints have been redressed?

**MINISTER OF STATE FOR FINANCE**

**(SHRI SHIV PRATAP SHUKLA)**

- (a) Yes Sir.
- (b) & (c) National Anti Profiteering Authority has been formed to look into such complaints. Till 26-12-2017, 169 complaints have been received alleging suppliers of Goods/Services have not passed on the benefits to customers. The provisions contained in Rule 122 to 137 have been provided in CGST Rules, 2017, to deal with such complaints. Legal Metrology department is also separately dealing with violations of the Legal Metrology Department's Circular related to revision of MRP provisions in light of the implementation of GST.

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